

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **03th** day of **December, 2019**

**M. A. No. 330/02521 of 2019
Dy. No. 3932/2019
Original Application No. 1274/2019
(U/s 19 if the Administrative Tribunals Act, 1985)**

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Mohd. Aqueel, S/o Late Abdul Rauf, R/o 5, Chandari, Sujatganj, C.D.O. Kanpur Nagar.

.....Applicant

VERSUS

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi.
2. Central Ordnance storage Kanpur through its Commandant, Kanpur Nagar.

.....Respondents

Advocates for the Applicant : Shri V. D. Shukla

Advocate for the Respondents : Shri L. P. Tiwari.

ORDER

Heard Shri V. D. Shukla, counsel for the applicant and Shri L. P. Tiwari, counsel for the respondents.

2. The facts of the case are that on death of father of applicant while in service in the respondents' department, mother of the applicant filed an application dated 18.07.2017 for compassionate appointment which is still pending before respondents. Applicant has moved another representation dated 04.10.2019 which is also pending before the respondents.

3. Applicant has moved Dy. No. 3932/2019 along with Delay Condonation Application No. 330/02521/2019. Counsel for the respondents submitted that the O.A. is barred by time as such no relief can be given to the applicant at this stage. Considering the circumstances the delay in filing the O.A., is condoned.

4. Learned counsel for the applicant states that applicant's grievance would be redressed if the representation dated 04.10.2019 is disposed off by the respondent No. 2 within a stipulated time frame.

5. Considering the facts and circumstances of the case, I direct the respondent No. 2 to decide the representation dated 0410.2019 within a period of three months from the date of receipt of certified copy of this Order by way of speaking and reasoned order with intimation to the applicant.

6. It is made clear that I have not gone into the merits of the case.

7. With this direction, the OA stands disposed off. No order as to costs.

8. Registry is directed to allot the Original Application Number before issuing the Order.

**(Rakesh Sagar Jain)
MEMBER (Judicial)**

/Shashi/